
(2022) 06 P&H CK 0045

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 5614 Of 2022

Simranjit And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 09-06-2022

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2022) 06 P&H CK 0045

Hon'ble Judges : Rajesh Bhardwaj, J

Bench : Single Bench

Advocate : Manoj R. Sharma

Judgement

Rajesh Bhardwaj, J

1. This petition has been filed under Article 226 of the Constitution of India for directing respondents No. 2 and 3 to protect the life and liberty of the petitioners from the hands of private respondents No.4 and 5.

Learned counsel for the petitioners submits that both the petitioners are living together in live-in-relationship against the wishes of respondents No.4 and 5 and have sought protection of their life and liberty. They apprehend danger from respondents No.4 and 5. The petitioners have submitted a representation dated 06.06.2022 Annexure P-4 to the Senior Superintendent of Police, Batala.

Notice of motion to respondents No. 1 to 3- State only.

On asking of this Court, Ms. Sakshi Bakshi, Assistant Advocate General, Punjab accepts notice on behalf of the State.

Without entering upon an exercise to evaluate the evidentiary value of the documents placed on the file, I dispose of the petition with directions to respondent No. 2 i.e. the Senior Superintendent of Police, Batala to decide the representation of the petitioners, Annexure P-4 and grant them protection, if any threat to their life and liberty is perceived. It is made clear that this order shall

not be taken to protect the petitioners from any legal action for violation of law if any committed by them. This order would not be understood having expressed any opinion whatsoever by this Court on the validity of the relationship of the petitioners.